LOK SABHA

UNSTARRED QUESTION No. 349 TO BE ANSWERED ON 3rdFebruary, 2022

Agreement of GAIL with ESSAR

349. SHRI GOPAL CHINNAYA SHETTY:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether a private sector company, ESSAR has signed any gas supply agreement with public sector gas company Gas Authority of India Limited (GAIL) in the year 1996 under which ESSAR company has to pay transportation charges for the gas supplied through the HBJ pipeline and ESSAR company agreed to pay transportation charges;
- (b) if so, the details thereof along with the quantum of transportation charges of gas are due on ESSAR company as on date;
- (c) whether the ESSAR company has paid the above mentioned charges to GAIL, if so, details thereof and if not, reasons thereof; and
- (d) whether GAIL has taken any steps for early recovery of the said charges and if so, details thereof?

ANSWER

पेट्रोलियमऔरप्राकृतिकगैसमंत्रालयमेंराज्यमंत्री (श्रीरामेश्वरतेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a)to (d) M/s Essar had signed a gas supply agreement with Gas Authority of India Limited (GAIL) under which certain transportation charges were payable to GAIL. Consequent to Order of Hon'ble High Court of Gujarat, GAIL has received Rs. 62,68,50,000 towards transportation charges. Undecided claims of M/s GAIL, as an operational creditor, were subsequently extinguished as part of insolvency proceedings under Insolvency and Bankruptcy Code. As on date, there are no outstanding dues.
